

## FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF BHARAT WATERFRONT PRIVATE LIMITED**

### RELEVANT PARTICULARS

1	Name of corporate debtor	Bharat Waterfront Private Limited
2	Date of incorporation of corporate debtor	6th August 2010
3	Authority under which corporate debtor is incorporated / registered	ROC-Hyderabad
4	Corporate Identity No. of corporate debtor	U01119TG2010PTC069854
5	Address of the registered office and principal office (if any) of corporate debtor	Sanpras Corporate Capital, # 115/1 & 115/29, 6th Floor, Sheraton Towers, Financial District, Nanakramguda, Gachibowli, Hyderabad-500032.
6	Insolvency commencement date in respect of corporate debtor	4th October 2023
7	Estimated date of closure of insolvency resolution process	1st April 2024
8	Name and registration number of the insolvency professional acting as interim resolution professional	Murali Mohan Chevuturi IBBI/IPA-003/00307/2020-2021/13464
9	Address and e-mail of the interim resolution professional, as registered with the Board	Murali Mohan Chevuturi Plot No.9, Flat No.201, 2nd Floor, Dream Home Vasista, Baraibagh Colony, Lower Tankbund Road, Hyderabad-500029.
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: As above E-mail: cirpbharatwaterfront@gmail.com
11	Last date for submission of claims	18th October 2023
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable. Will be notified in due course, if need be.
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	a) Relevant Forms and b) Details of authorized representatives are available at:	a) Web Link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Hyderabad, has ordered the commencement of a Corporate Insolvency Resolution Process of the Bharat Waterfront Private Limited on 4th October 2023.

The creditors of Bharat Waterfront Private Limited, are hereby called upon to submit their claims with proof on or before **18th October 2023** to the interim resolution professional at the address mentioned against entry No. 9/ 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 06.10.2023  
Place: Hyderabad

Sd/- Murali Mohan Chevuturi  
Interim Resolution Professional  
IBBI/IPA-003/00307/2020-21/13464

